

9

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**OA No. 1120 of 2012  
Cuttack, this the 19<sup>th</sup> day of March, 2013**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Dr. Manoj Kumar Mohapatra,  
Aged about 51 years,  
Son of Late Chittaranjan Das Mohapatra,  
Jail Road,  
PO/PS/Town/Dist. Balasore,  
Working as Sc. 'D' (Medicine) and  
Head (Chief Medical Officer),  
Health Care Centre,  
ITR, Chandipur,  
Dist. Balasore.

....Applicant

(Advocate(s): M/s.B.Mohapatra,A.N.Das,S.K.Sahoo,A.K.Mallik)

**VERSUS**

Union of India represented through

1. Secretary,  
Ministry of Defence,  
Directorate of Human Resources Development,  
Defence Research & Development Organization,  
DRDO Bhawan,  
Rajaji Marg,  
New Delhi.

*(Signature)*

2. Secretary to the Government of India,  
Ministry of Finance,  
Department of Expenditure,  
North Block,  
New Delhi.
3. Secretary to the Government of India,  
Ministry of Healthy & Family Welfare,  
Nirman Bhawan,  
New Delhi.
4. The Under Secretary (R&D) AND Member Secretary,  
DRDO Staff Grievance Redressal Committee,  
DRDO Bhawan,  
Rajaji Marg,  
New Delhi.
5. The Director,  
ITR Chandipur,  
AT/Po.Chandipur,  
Dist.Balasore.

.... Respondents

(Advocate(s) – Mr.U.B.Mohapatra)

## ORDER

(Oral)

### A.K.PATNAIK, MEMBER (J):

The Applicant, Dr.Manoj Kumar Mohapatra who is working ~~as working~~ <sup>as</sup> Sc. 'D' (Medicine) and Head (Chief Medical Officer), Health Care Centre, ITR, Chandipur, Dist. Balasore has filed this Original Application inter alia stating that rejection of his grievance for grant of financial up

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11

gradation under Dynamic ACP Scheme is not in accordance with the Rules/Law and stating so though he has submitted a representation dated 19.9.2011 at Annexure-A/15 to the Director/ITR, Chandipur/Respondent No.5 the same has received no consideration as he has received no communication on the same till date. Hence by filing the instant OA the applicant has prayed to quash the order of rejection at Annexure-A/3 and to direct the Respondents to extend the benefits under Dynamic ACP Scheme with all consequential benefits within a stipulated period.

2. Copy of this OA has been served on Mr. U.B.Mohapatra, Learned Senior CGSC for the Union of India who upon receipt copy of the OA has entered appearance for the Respondents. Heard Mr. B.Mohapatra, Learned Counsel appearing for the Applicant and Mr.U.B.Mohapatra, Learned Senior CGSC appearing for the Respondents and perused the records.

3. Since the representation submitted by the Applicant at Annexure-A/15 is still pending as stated by Learned Counsel for the Applicant, without entering into the

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12

merit of this matter at this stage, this OA is disposed of with direction to the Respondent No.5 to consider the representation of the applicant, if it is still pending and communicate the decision taken thereon in a well-reasoned order to the applicant within a period of sixty days from the date of receipt of copy of this order. There shall be no order as to costs.

4. As prayed for, copy of this order along with OA be sent to Respondent No.5 by post at the cost of the Applicant; for which Learned Counsel for the Applicant undertakes to furnish the postal requisite meanwhile.

*A.K. Patnaik*  
(A.K.PATNAIK)  
Member (Judl.)